

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 158/MP/2012**

Subject : Petition under Section 79 (1) (f) read with Section 79 (1) (c) of the Electricity Act, 2003 and Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-state Transmission and related matters) Regulations, 2009.

Date of hearing : 19.7.2012

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member  
Shri A.S. Bakshi, Member (EO)

Petitioner : DPSC Limited, Kolkata

Respondents : Power Grid Corporation of India Limited, New Delhi  
West Bengal State Electricity Transmission Company Limited,  
Kolkata

Parties present : Shri Amit Kapoor, Advocate for the petitioner  
Miss Apoorva Mishra, Advocate for the petitioner  
Miss Suganda Somani, Advocate for the petitioner  
Shri Deepak Khurana, DPSC  
Shri Rameshwar Pal Singh, DPSC

**Record of Proceedings**

The petitioner, DPSC Limited, Kolkata has filed this petition seeking direction to Power Grid Corporation of India Limited to grant connectivity in terms of application dated 10.5.2012.

2. Learned counsel for the petitioner submitted that petitioner is a deemed distribution licensee supplying electricity in approximately 618 square kms in the

State of West Bengal since 1919. The current distribution system of the petitioner is an isolated grid in a radial mode which draws 127 MVA power through two 33/11 kV sub-stations of West Bengal State Electricity Distribution Company Limited. He further submitted that the current distribution system of the petitioner is not connected to the CTU nor the STU.

3. Learned counsel further submitted that with a view to address the increasing demand of electricity in petitioner`s licensed area and to meet the obligation under Section 42 and 43 of the Electricity Act, 2003, the petitioner is required to arrange for procurement of power from various sources. In this context, it has become imperative that the petitioner be connected with the grid. Since the petitioner is already buying power from DVC and WBSEDCL, through their respective distribution systems, the petitioner applied on 10.5.2012 to PGCIL to seek connectivity through the ISTS which is pending now for over 14 months on one pretext or the other without grant of connectivity or rejection.

4. Learned counsel also submitted that in terms of Regulation 7 of the Connectivity Regulations, application for connectivity is required to be processed within 60 days. However, the said application dated 10.5.2012 is still pending which is in clear violation of Connectivity Regulations.

5. After hearing of the learned counsel, the Commission directed to admit the petition and issue notices to the respondents.

6. Accordingly the petitioner was directed to serve the copy of the petition on the respondents immediately. The respondents who may file their response by 31.7.2012 and the petitioner may file its rejoinder, if any, by 5.8.2012.

7. The petition shall be listed for hearing on 14.8.2012.

**By the order of the Commission,**

**Sd/-  
(T. Rout)  
Joint Chief (Law)**